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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 1120 of 2006

Wednesday, this the 24th day of September 2008

Hon'ble Mr. A.K. Gaur, Member (J)

Prakash Chandra S/o Late Shambhu Lal, Sorting Postman, House No. 185-C, Rajapur, District-Allahabad.

Applicant

By Advocate Sri Pankaj Srivastava

Vs.

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Govt. of India, Dak Bhawan, Sansad Marg, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Post Master General, Allahabad Region, Allahabad, U.P.
4. Senior Superintendent of Post Offices, Allahabad Division, Allahabad.

Respondents

By Advocate Sri S.C. Mishra

ORDER

By A.K. Gaur, Member (J)

Heard Sri Pankaj Srivastava, learned counsel for the applicant and Sri S.C. Mishra, learned counsel for the respondents.

2. At the outset, learned counsel for the applicant has submitted that applicant has preferred number of representations for redressal of his grievance.
3. Having heard Sri S.C. Mishra, learned counsel for the respondents, Senior Standing Counsel, I am satisfied that series of representation do not extend the period of limitation.
4. In view of the above, I am of the considered view that the O.A. is time barred and according the same is dismissed as time barred and *is liable to be dismissed on the ground of delay and laches.*

(A.K. Gaur)
Member (J)

/M.M/